

(c) and (d) Yes, Madam. As informed by the Government of Himachal Pradesh, total ban on hunting of wild animals has been imposed by the State Government since 1984, under the Wild Life (Protection) Act, 1972. The Wildlife Wing of the Forest Department of Himachal Pradesh is vigilant and carries out intensive patrolling in the sensitive areas including Nalagarh to prevent poaching of wild animals in the State. During winter season, anti-poaching squads are set up in collaboration with the State Police Department to control the poachers and wildlife crime.

#### **Illegal factories in Delhi**

†19. SHRI SATYAVRAT CHATURVEDI:

SHRI MOTILAL VORA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that about 2000 illegal factories are being run in Delhi emitting hazardous Chemicals and smoke adding poison to air;

(b) whether Government is also aware that most of these factories are being run in residential areas;

(c) if so, since when these illegal factories are being run;

(d) whether it is also a fact that the pollution level in Delhi had doubled in December, 2010 as compared to that in August, 2010; and

(e) if so, the steps being taken by Government to provide pollution free air to the people of Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH) : (a) to (e) The information is being collected and will be laid on the Table of the House.

#### **Violation of forestry laws by the companies**

20. SHRI JAI PRAKASH NARAYAN SINGH : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that POSCO, Vedanta and Jindal Steel and Power Limited (JSPL) have grossly violated the forestry laws of the country;

(b) if so, the details thereof, company-wise, area-wise and laws violated by these companies; and

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†Original notice of the question was received in Hindi.

(c) what action Government has taken against these companies under the environmental norms and the Indian Penal Code (IPC), so far?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH) : (a) The Ministry of Environment & Forests received complaints on certain violations committed by POSCO, Vedanta and Jindal Steel and Power Limited (JSPL).

(b) and (c) Details of the nature and the extent of the violations committed and the action taken by the Central Government against these companies is given in the Statement.

**Statement**

*Details of the Violations Committed and action taken by  
Govt. against those companies*

Name of Company	Details of Violation	Action taken by the Ministry
1	2	3
POSCO	The Central Government received that though the prior permission accorded by the Central Government under the Forest (Conservation) Act, 1980, for diversion of 1253.225 hectare forest land required for establishment of an Integrated Steel Plant and Captive Port by M/s. Posco India Private Limited in Jagatsinghpur district of Orissa is subject to the settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, the rights of the Other Traditional Forest Dwellers (OTFDs) in accordance with the said Act have not been settled on the said land.	The Central Government vide their letter dated 05.08.2010 requested the State Government of Orissa to stop the work (including handing over of the forest and non-forest land), if any, being undertaken for establishment of the said project.  The Central Government also constituted a four member committee to (i) investigate and ascertain the status of the implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and Rehabilitations and Resettlement provisions; (ii) look into Environmental, Coastal

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		<p><i>Regulation Zone (ERZ) &amp; other clearances granted; and (iii) review compliance with legislative and other obligations imposed by the Ministry of Environment &amp; Forests in respect of the said project.</i></p> <p>After examination of the report of the said committee, the Central Government requested the State Government of Orissa to submit a categorical assurance that at least one of the three conditions to be fulfilled by a person before his claims as OTFD under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 are recognized, are not fulfilled in the case of those claiming to be depending on or cultivating land in the POSCO project area.</p> <p>After examination of the report of the four member committee, the Central Government imposed 28 additional conditions over and above the that stipulated in the original environmental clearance of July 19th, 2007 for the Steel-cum-Captive Power Plant. Similarly, the Central Government also imposed 32 additional conditions over and above the that stipulated in the original environmental clearance of May 15th, 2007 for the captive minor port.</p>

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Vedanta	<p>(i) M/s. Vedanta Aluminium Limited (VAL) has occupied 26.123 ha. of village forest land within the factory premises at Lanjigarh in Kalahandi district of Orissa without obtaining approval under the Forest (Conservation) Act, 1980;</p> <p>(ii) For construction of a road running parallel to the conveyor corridor, M/s VAL has illegally occupied plot number 157(p) measuring 1.0 acre and plot number 133 measuring 0.11 acres of village forest land;</p> <p>(iii) M/s VAL had already proceeded with construction of activity for its expansion project that would increase its capacity six fold from 1.0 Million ton per annum (Mtpa) to 6.0 Mtpa without obtaining environmental clearance as per provisions of EIA Notification 2006 under the Environment (Protection) Act 2006;</p> <p>(iv) M/s VAL was accorded clearance under the Environment (Protection) Act, 1986, on the condition that no forest land would be used for establishment of refinery. However, M/s VAL has occupied 26.123 ha. village forest land within its factory premises at Lanjigarh; and</p> <p>(v) In respect of 660.749 ha. of forest land located in Lanjigarh Bauxite Reserve in Kalahandi and Rayagada</p>	<p>(i) Rejected Stage-II forest clearance for diversion of 660.749 ha. forest land in favour of M/s. Orissa Mining Corporation Ltd. for mining of bauxite ore in Lanjigarh Bauxite Reserve in Kalahandi and Rayagada districts in Orissa;</p> <p>(ii) Since Stage-II forest clearance has been rejected the environment clearance for the said mine also became inoperable;</p> <p>(iii) Issued direction under Section 5 of the Environment (Protection) Act, 1986 stipulating additional environmental safeguards to be complied at I MTPA Alumina Refinery and 75 M W Captive Power Plant (CPP) at Lanjigarh in District Kalahandi in Orissa by M/s. Vedanta Aluminium Limited; and</p> <p>(iv) The TOR issued on 12th March 2009, for expansion of Alumina Refinery from I MTPA to 6 MTPA and 75 MW CPP to 300 MW CPP have been withdrawn and conse-</p>

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	<p>districts in Orissa, proposed for diversion in favour of M/s Orissa Mining Corporation Limited for mining of Bauxite ore to feed Alumina refinery project of M/s. VAL at Lanjigarh, the conditions stipulated in the Ministry of Environment &amp; Forest's circular of August, 2009 for settlements of rights, in accordance with the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition) of Forest Rights) Act, 2006 on the forest land diverted for non-forest purposes; have not been complied.</p>	<p>quently the public hearing conducted on 25th April, 2009 stands rejected. Process to obtain environment Clearance for expansion of Alumina Refinery has to be started de-novo.</p>
Jindal Steel and Power Limited (JSPL)	<p>Though it was clearly stipulated in the environment clearance accorded by the Central Government to the 6 MTPA Integrated Steel Plant and 1000 MW Captive Power Plant being established by M/s. Jindal Steel and Power Limited (JSPL) at Kerjang, in Angul District of Orissa that <i>"no construction activity at the project site shall be initiated till the approval for the 168.232 ha forest land is obtained under the Forest (Conservation) Act, 1980 and subsequent amendments from the State/Central Government"</i>, M/s. JSPL undertook construction work like storage godown, roads, foundation for industrial activities like power plant, stockyard plant mill etc. on the non-forest land before obtaining approval under the Forest (Conservation) Act, 1980 for diversion of the 168.232 ha. forest land required for execution of the said project.</p>	<p>The Central Government vide their letter dated 10.02.2010 imposed 6 additional conditions over and above the that stipulated in the original environmental clearance of February, 22nd, 2007 for the 6 MTPA Integrated Steel Plant and 1000 MW Captive Power Plant being established by M/s Jindal Steel and Power Limited (JSPL) at Kerjang, in Angul District of Orissa.</p>